

Wage Negotiations in Steel Industry

7233. SHRIMATI PARVATHI KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any conclusion has been arrived at following the wage negotiations in the Steel Industry;

(b) if so, the details thereof; and

(c) in the answer to part (a) be in negative, the present stage of the negotiations?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir.

(b) Does not arise.

(c) The wage negotiations are continuing. The matter will be discussed further in the next meeting of the National Joint Consultative Committee for the Steel Industry, scheduled to be held on the 17th and 18th April, 1979.

Broadcast of the Programme "Today in Parliament"

7234. SHRI BAPUSAHEB PARULKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to broadcast the programme 'Today in Parliament' in regional language and if not, the reasons;

(b) whether any request in this connection has been made by any Member of Parliament and if so, when; and

(c) any action has been taken on this request?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) to (c): A daily review of Parliamentary proceedings in Regional languages on the lines of 'Today in Parliament' is not being broadcast at present due to limitation of transmission facilities and other technical difficulties. However, the matter is being

examined afresh in the light of a letter on the subject dated the 19th December, 1978, written by the Honourable Member.

Advertisement of 'Thums Up' on Radio and TV

7235. SHRI S. S. DAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what is the reason for stopping the advertisement of 'Thums UP' as a "Refreshing Cola";

(b) what is the Ministry of Health's interpretation about advertisements of Cola in general and 'Thums UP' in specific;

(c) what is the procedure under the Code for Commercial Advertising for accepting or rejecting a T.V. and Radio advertisement; and

(d) what is the procedure for implementing the violation of the commercial code for advertising?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a). On the advice of the Ministry of Health and Family Welfare, the advertisement of 'Thums Up' as a "Refreshing Cola" was reviewed with reference to the provisions of the Code for Commercial Advertising on AIR and Doordarshan, and it was felt that the advertisement as worded was not in accordance with the Code.

(b). The definition of the word 'Cola' under the Prevention of Food Adulteration Act Rules has not been notified by the Ministry of Health and Family Welfare so far. That Ministry has indicated that, till Cola is defined under the PFA Act/Rules, it is not in a position to object to or approve any advertisement of any drink as a Cola drink.

(c) and (d). The script of the advertisement, the visual material sent by the advertising agency on behalf of the advertiser is scrutinised with reference

to the provisions of the Code for Commercial Advertising, before it is accepted. If, in any particular case, it is later found that any provision of the Code has been violated, the advertising agency concerned is asked to revise the materials suitably.

L. P. Gas connection for Families of Army Officers

7236. SHRI V G HANDE: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that there is no reserved quota of LP gas connection for the families of army officers;

(b) if so, whether there is a proposal under Government consideration to provide certain annual reserved quota of LP gas connection for the families of the army officers; if not, the reasons therefor; and

(c) what is the number of applications received from the army officers pending for the allotment of LP gas connection, company-wise (Indian Oil and Burshane) on 31-3-1979 and at what stage applications are lying pending giving reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes Sir. There is no reserved quota for allotment of LPG (cooking gas) connections for families of Army Officers.

(b) It has not been possible to reserve any quota of LPG connection in isolation for the families of army officers to the exclusion of other similiary placed government/semi-government employees.

(c) Persons desirous of having new gas connection are to register themselves with cooking gas dealers. There is now no system of keeping separate waiting lists of defence personnel or their families. It is, therefore, not possible to indicate the number of applications received by the dealers from defence personnel or their families.

Recommendations made at the conference of Chief Justices of High Courts

7237. SHRI OM PRAKASH TYAGI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government has received the copy of the deliberations arrived at in the recent conference of the Chief Justices of High Courts presided by the Chief Justice of India,

(b) whether Government has received the recommendation to increase the strength of the Judges in all the High Courts in order to clear the backlog of cases, and

(c) what steps are being taken by the Government to implement the recommendation arrived at in the conference in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE, AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Sir.

(b) The Conference of the Chief Justices has recommended that the permanent strength of the High Court should be suitably increased taking into consideration the arrears pending in the Court and the institutions during the previous three years

(c) Generally speaking, proposals for increasing the judge strengths in the High Courts—of permanent judges and additional judges—are examined in the light of the criteria of institutions, disposal and pendency of cases. Proposals from the Chief Justices and State authorities are given prompt attention in the Government of India. Since 1-4-1977, the number of sanctioned posts of judges has been increased, with effect from the dates they are filled up in the following High Courts: